

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**LOK SABHA**  
**UNSTARRED QUESTION No. 2369**  
TO BE ANSWERED ON 01.08.2022

**Plantation of Saplings/Trees**

2369. SHRI SHRINIWAS PATIL:  
SHRI B.B. PATIL:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government has conducted any study to assess the number of trees that will have to be cut in the proposed six-lane project of the Satara-Kagal highway portion of the NH 48 (AH47);
- (b) if so, the measures being taken by the Government to ensure that the loss of trees in this project is compensated for;
- (c) whether the Government ensures that new saplings are planted to replace the trees cut in the rural areas and if so, the number of saplings planted during the last three years and the current year, State-wise; and
- (d) the details of the amount spent on this during the current year, State-wise?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

(SHRI ASHWINI KUMAR CHOUBEY)

- (a) As per information received from Government of Maharashtra, no such proposal has been received by the State Government under the Forest (Conservation) Act, 1980. Hence question of conducting any study to assess the number of trees to be felled in the forest land in the proposed six lane project of the Satara – Kagal highway portion of NH 48 (AH47) does not arise.
- (b) Whenever the Central Government accords prior approval under Forest (Conservation) Act, 1980 for use of forest land for non-forestry purpose, the cost of the Compensatory Afforestation (CA) and the Net Present Value (NPV) of the land is realised from the User Agency as per norms. Moreover, additional mitigation measures such as Soil and Moisture Conservation works, Catchment Area Treatment Plan and Wildlife Management plan etc. are also stipulated on case-to-case basis. While considering such proposals under the provisions of the Act, the permission is accorded with a condition that the minimum number of trees should be felled.
- (c) The State/UT Governments are required to carry out Compensatory Afforestation (CA) in lieu of the forest land involved for diversion for non-forestry purpose. The

year-wise and state-wise number of saplings planted under CA by State/UT Governments during 2018-19 to 2020-21 are at Annexure-I.

- (d) The details of the amount approved for taking up Compensatory Afforestation and various other activities to compensate for the loss of forest & tree cover, ecological services and hydrological regime due to diversion of forest land under Annual Plan of Operation submitted by States/UT Governments as per provision of Compensatory Afforestation Act, 2016 & Compensatory Afforestation Rules, 2018 during the year 2021-22 are enclosed at Annexure-II.

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**ANNEXURE-I**

**ANNEXURE REFERED TO IN REPLY TO PARTS (c) OF THE LOK SABHA UNSTARRED QUESTION NO. 2369 DUE FOR REPLY ON DATED 01.08.2022 ASKED BY SHRI SHRINIWAS PATIL AND SHRI B.B. PATIL: 'PLANTATION OF SAPLINGS/TREES'.**

State/UT-wise Tree plantation under Compensatory Afforestation only as per information provided by respective State CAMPA.

**(Number of seedlings in Lakh)**

Sl. No.	Year	2018-19	2019-20	2020-21
	State/UT	Number of Seeding planted	Number of Seeding planted	Number of Seeding planted
1	Andaman& Nicobar Island	0.006	0.0044	0.11
2	Andhra Pradesh	19.97	9.92	4.83
3	Arunachal Pradesh	9.87	4.62	0
4	Assam	9.35	22.02	0.78
5	Bihar	21.32	5.02	24.21
6	Chandigarh	0.09	0.11	0.14
7	Chhattisgarh	45.43	14.78	31.74
8	Delhi	0	0	0.55
9	Goa	0.25	0.74	2
10	Gujarat	8.29	21.36	11.33
11	Haryana	11.22	2.94	12.4
12	Himachal Pradesh	10.48	11.15	11.8
13	Jammu & Kashmir	6.12	10.94	14.47
14	Jharkhand	30.99	45.01	44.87
15	Karnataka	3.5	9.53	2.7
16	Kerala	1.45	0	0.23
17	Madhya Pradesh	48.97	114.71	94.4
18	Maharashtra	17.81	31.37	6.53
19	Manipur	3.58	0	10.67
20	Meghalaya	2.4	0.05	0.28
21	Mizoram	3.87	0	13.6
22	Odisha	0	18.65	19.51
23	Punjab	11.84	13.11	3.12
24	Rajasthan	16.24	18.5	17.06
25	Sikkim	1.39	1.89	1.17
26	Tamil Nadu	0.26	0.01	0
27	Telangana	21.12	42.03	41.03
28	Tripura	1.4	5.38	2.03
29	Uttar Pradesh	15	10.25	13.18
30	Uttarakhand	43.44	51.55	28.57
31	West Bengal	5.03	2.44	2.66
<b>Total</b>		<b>370.69</b>	<b>468.08</b>	<b>415.97</b>

## ANNEXURE-II

ANNEXURE REFERED TO IN REPLY TO PART (d) OF THE LOK SABHA UNSTARRED QUESTION NO. 2369 DUE FOR REPLY ON DATED 01.08.2022 ASKED BY SHRI SHRINIWAS PATIL AND SHRI B.B. PATIL: 'PLANTATION OF SAPLINGS/TREES'.

Sl. No.	Year	2021-22
	State/UT	Annual Plan of Operation approved under CAMPA (Rs. in Crore)
1	Andaman& Nicobar Island	0
2	Andhra Pradesh	325
3	Arunachal Pradesh	240.85
4	Assam	95.01
5	Bihar	106.84
6	Chandigarh	3.6
7	Chhattisgarh	2465.67
8	Delhi	16.15
9	Goa	21.17
10	Gujarat	200
11	Haryana	317.51
12	Himachal Pradesh	138.1
13	Jammu & Kashmir	241.79
14	Jharkhand	437.62
15	Karnataka	321.09
16	Kerala	25.13
17	Madhya Pradesh	713.46
18	Maharashtra	688.27
19	Manipur	25.09
20	Meghalaya	36.4
21	Mizoram	18.08
22	Odisha	901.03
23	Punjab	218.07
24	Rajasthan	286.7
25	Sikkim	93.47
26	Tamil Nadu	0
27	Telangana	752.71
28	Tripura	39.09
29	Uttar Pradesh	586.9
30	Uttarakhand	726.88
31	West Bengal	58.3
<b>Total</b>		<b>10099.98</b>